GOVERNEMNT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO 2864 TO BE ANSWERED ON 02.12.2016

REPORT BY NCPCR

2864. SHRI SHARAD TRIPATHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Protection of Child Rights (NCPCR) has submitted any report to the Government during the last three years and the current year; and
- (b) if so, the recommendation made by the Commission and the follow-up action taken/being taken by the Government thereon?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b) Yes, As per Section-16 of the Commissions for Protection of Child Rights (CPCR) Act, 2005, NCPCR submits its Annual Reports to the Central Government for laying the same on the Table of both the Houses of Parliament. During the last three years and the current year, the following Annual Reports of NCPCR for the year 2011-12, 2012-13, 2013-14 and 2014-15 have been received by this Ministry. Out of these Annual Reports for the year 2011-12 and 2012-13 have already been laid on the table of both the houses of Parliament. Annual Report for the year 2013-14 has been sent to Parliament to be laid on the table of both the houses in the Current Session. On recommendation of the Commission, the follow-up action are taken from time to time.
